

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF VVF (INDIA) LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	VVF (India) Limited
2.	Date of Incorporation of Corporate Debtor	22 November 2010
3.	Authority under which Corporate Debtor is Incorporated / Registered	Registrar of Companies, Mumbai
4.	Corporate Identity Number / Limited Liability Identification Number of Corporate Debtor	U24296MH2010PLC210239
5.	Address of the Registered Office and Principal Office (If any) of Corporate Debtor	109, Opp. Sion Fort Garden, Sion, (East), Mumbai MH 400022.
6.	Insolvency Commencement Date in respect of Corporate Debtor	23 September 2021
7.	Estimated date of closure of Insolvency Resolution Process	22 March 2022 (180 days from the Insolvency Commencement date which is 23 September 2021 and order received by the Interim Resolution Professional on 24 September 2021)
8.	Name and Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Name: Avil Menezes Reg. No: IBBI/IPA-001/IP-P00017/2016-2017/10041
9.	Address and E-mail of the Interim Resolution Professional, as registered with the Board	Address: 416, Crystal Paradise Co-op Soc. Ltd., Dattaji Salvi Marg, Above Pizza Express, Off. Veera Desai Road, Andheri West, Mumbai – 400053. Email Id: avil@caavil.com
10.	Address and E-mail to be used for correspondence with the Interim Resolution Professional	Address: 416, Crystal Paradise Co-op Soc. Ltd., Dattaji Salvi Marg, Above Pizza Express, Off. Veera Desai Road, Andheri West, Mumbai – 400053. Email Id: irp.vvf@gmail.com
11.	Last date for submission of claims	8 October 2021
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in/downloadforms.html

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench has ordered the commencement of a Corporate Insolvency Resolution Process for **VVF (India) Limited** on 23 September 2021.

The creditors of **VVF (India) Limited** are hereby called upon to submit their claims with proof on or before 8 October 2021 to the Interim Resolution Professional (Order received by the Interim Resolution Professional on 24 September 2021) at the address mentioned against Entry No. 10.

The financial creditors shall submit their proof of claims by electronic means only. All other creditors may submit the proof of claims in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Date: 25 September 2021

Place: Mumbai

Avil Menezes
Interim Resolution Professional
Reg. No. IBBI/IPA-001/IP-P00017/2016-2017/10041